

FORM NO. 14

Order of approval of in-house research and development facility under section 45(2) of the Act

Sl. No.	Particulars	
1.	Name of the company	<i>(refer Note 1)</i>
2.	Address of the registered office	<i>(refer Note 2)</i>
3.	Permanent Account Number	
4.	(a) Nature of business/activity of the company	<ul style="list-style-type: none"> Business of biotechnology Manufacture/production of eligible article or thing, which is not specified in Schedule XIII
	(b) If answer to (a) above is manufacture/production of eligible article or thing, please specify product	
5.	Objectives of the scientific research to be conducted by in-house research and development facility	
6.	Address at which such research and development facility is located	<i>(refer Note 2)</i>
7.	Details of application	Reference number
		<i>(dd/mm/yyyy)</i>
8.	Details of recognition granted by Department of Scientific and Industrial Research to the in-house research and development facility of the company	Registration number
		<i>(dd/mm/yyyy)</i>
		Validity of recognition

The above research and development facility is approved for the purpose of section 45(2), subject to the conditions underlined therein.

Date:

Place:

Signature of Secretary,
Department of Scientific and Industrial Research

.....
(Name)

File No.

Order No.

Copy to:

- (1) Company
- (2) The Chief Commissioner of Income-tax having jurisdiction over the company

Notes:

1. Name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Amounts to be filled in ₹ unless otherwise provided